

RELEASE OF FOREIGN EXCHANGE IN
FAVOUR OF SHRI S. P. JAIN, CHAIRMAN,
BENNETT COLEMAN & Co.

*605. { SHRI BHUPESH GUPTA:†
SHRI V. PRASAD RAO:
DR. A. SUBBA RAO:

Will the Minister of FINANCE be
pleased to state:

(a) how many applications for
release of foreign exchange in favour
of Shri S. P. Jain, Chairman of the
Board of Directors of the Bennett
Coleman and Company, were received
by the Reserve Bank of India and/or
Government during the five years
ending March 31, 1958 and during the
period from April 1 to October, 1958;

(b) the total amount involved in
the applications; and

(c) the total amount sanctioned?

THE DEPUTY MINISTER OF FIN-
ANCE (SHRI B. R. BHAGAT): (a) to
(c). During the period April to
October 1958 foreign exchange equi-
valent to Rs. 11,250 was released to
Shri S. P. Jain for his visit to U. K.,
the continent and U.S.A. This ex-
change was, however, released to him
not as the Chairman of Messrs. Ben-
nett Coleman, and Company, but as
the Director of Messrs Sahu Jain Ltd.

Figures for the period of five years
ending March 31, 1958 are not readily
available. These are being collected
from the various branches of the
Reserve Bank and will be made
available to the House in due course.

Information regarding the amount
actually asked for by Shri Jain in his
application is also not available readi-
ly and will be placed before the
House on collection.

SHRI BHUPESH GUPTA: May I
know whether the investigations into

†The question was actually asked
on the floor of the House by Shri
Bhupesh Gupta.

all these applications had started and
if so, who are conducting these?

SHRI B. R. BHAGAT: This informa-
tion is being collected by the
Reserve Bank.

SHRI BHUPESH GUPTA: May I
know whether the Central Govern-
ment has issued any instruction, as
the matter has been before them for
some time, to find out exactly how
many applications and on how many
occasions, were received by the
Reserve Bank and the amount involv-
ed?

SHRI B. R. BHAGAT: Applications
by this gentleman?

SHRI BHUPESH GUPTA: Whether
you have sent any instructions to the
Reserve Bank to find out relevant
facts referred to in this question—
that is what I ask.

SHRI B. R. BHAGAT: As I said, we
are collecting all the information and
we will lay it on the Table of the
House.

SHRI BHUPESH GUPTA: It seems
that when this gentleman landed at
Palam airport, he had more money
than he went with. May I know
whether any explanation has been
furnished in regard to that?

SHRI B. R. BHAGAT: A directive
has been issued under the Foreign
Exchange Regulations Act.

SHRI BHUPESH GUPTA: May I
know the reason why after he was
found in this position, his place and
various other establishments with
which he is connected by way of
management, were not searched or
investigated?

SHRI B. R. BHAGAT: I do not
know whether that arises out of this
question.

SHRI BHUPESH GUPTA: May I
know, Sir, whether it is a fact that

when his baggage was searched—which included a biography of the Finance Minister—he tried to destroy some papers and he actually did destroy some papers?

MR. CHAIRMAN: That is old information.

SHRI B. R. BHAGAT: That information has been given.

SHRI M. H. SAMUEL: Last time when the matter was raised, the Deputy Minister said that Mr. S. P. Jain had foreign assets worth about Rs. 19 lakhs. Has the Government found out when these foreign assets worth Rs. 19 lakhs were acquired by Mr. S. P. Jain? Was it before you gave him the foreign exchange for going abroad or after that?

SHRI B. R. BHAGAT: I answered that question and said that a show-cause notice had been issued and we have received a reply.

SHRI BHUPESH GUPTA: May I know whether the show-cause notice included all the items of his foreign exchange holdings in foreign countries, all possible items of foreign exchange holdings and whether this notice has been based on certain items he had received with regard to foreign exchange from the Reserve Bank?

SHRI B. R. BHAGAT: Sir, I said we have issued a show-cause notice with regard to this particular amount. As regards the other amount, we are investigating the matter.

SHRI BHUPESH GUPTA: We know that a show-cause notice was issued, but we do not know what that notice is. What I want to know is having regard to this gentleman, whether that notice covered all his trips and transactions abroad?

MR. CHAIRMAN: The show-cause notice has been issued with regard to

this amount. As for the other matters, investigation is proceeding. That is what he said.

SHRI BHUPESH GUPTA: So I asked whether this has been included in the show-cause notice.

SHRI B. R. BHAGAT: How can we include it before the investigation is concluded?

SHRI BHUPESH GUPTA: Certainly it can be . . .

MR. CHAIRMAN: No discussion here.

SHRI BHUPESH GUPTA: Sir, then may I know if he could not be asked in that show-cause notice as to whether he had taken previous sanctions for the foreign exchange and, if so, in respect of what currency?

SHRI B. R. BHAGAT: May I appeal to the hon. Member that all these matters of details about which he wants information are under adjudication and it would not be fair or even in anybody's interest to disclose all those things?

CENTRAL TECHNICAL AND ENGINEERING COLLEGE, WARANGAL

*606. SHRI V. PRASAD RAO: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether any decision has been taken to start a Central Technical and Engineering College at Warangal in Andhra Pradesh; and

(b) if so, when it is likely to be started, what will be the intake of students and what steps have so far been taken to start it?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) and (b). The scheme for the establishment of Centrally sponsored engineering colleges and Polytechnics,